NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.730/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Spartan Engineering Industries Pvt. Ltd. V/s. Supreme Infrastructure India Limited

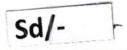
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
23	Adu. Manecoh Dixe-1-	Adr-for Petitioner	AND M
23.	MJ. KARIWAADU GUPTA	ATA ADV FOR THE RE-PONDENT	Wanchan.
	TCP 730	ORDER /I&BC/NCLT/MB/MAH/2017	

- Learned Representatives of both sides are present and stated that the matter has been settled.
- Seeking adjournment to place on record the Settlement Deed. If deemed fit, Petitioner to file a withdrawal memo.
- 3. Adjourned to 22.12.2017.

Sc

BHASKARA PANTULA MOHAN Member (Judicial) Date : 19.12.2017



M.K. SHRAWAT Member (Judicial)